



2026:AHC:124665

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 15927 of 2026

Krishna Pal Singh Alias Ajju

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Pramod Shukla
Counsel for Opposite Party(s)	:	G.A., Kuldeep Kumar

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicant, Shri Kuldeep Kumar, learned counsel for the informant as well as Shri Acharya Rajesh Tripathi, learned Additional Government Advocate for the State.

2. The instant bail application has been filed on behalf of the applicant with a prayer to release him on bail in Case Crime No. 0049 of 2026, Under Sections 318(4), 351(2), 336, 338, 340(2) B.N.S. Police Station- Gulawathi, District-Bulandshahr during the pendency of trial.

3. Learned counsel for the petitioner submitted that the true owner of the land executed a gift deed in favour of his wife. The applicant was an attesting witness to the said gift deed. He was made an accused in the First Information Report by the purchaser of the land, who alleged that its owner, after executing a sale deed in favour of the purchaser, later transferred the land in favour of his wife by executing the gift deed. Learned counsel for the applicant submitted that the seller as well as the purchaser are near relatives and that he was only an attesting witness to both deeds, i.e., the sale deed as well as the gift deed. He was unaware of the contents of both the deeds. The applicant is innocent and is entitled to be released on bail. The applicant has been falsely implicated in

the present case. The applicant is languishing in jail since 28.03.2026. It was contended that in the event he is enlarged on bail, he shall not misuse the liberty of bail and shall cooperate with the trial proceedings.

4. Per contra, Sri Acharya Rajesh Tripathi, learned AGA as well as the private respondent, submitted that the applicant belongs to the same village where the seller resides. He was not only an attesting witness to the earlier sale deed executed by the owner but also to the subsequent gift deed executed by him. He was an attesting witness in both the deeds. A bare denial that the applicant was unaware of the contents of both the deeds is unsustainable because he belongs to the same village. It was further submitted that none of the parties, i.e., the seller and the purchaser, are relatives of each other.

5. Heard learned counsel for the parties and perused the record.

6. Having considered the submissions advanced by learned counsel for the parties, and considering the fact that there is no denial that the sale deed as well as the gift deed were duly registered in the office of the Sub-Registrar. Applicant is only an attesting witness. Hence, without expressing any opinion on the merits of the case, the bail application is allowed.

7. Let the applicant- **Krishna Pal Singh Alias Ajju**, involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

(i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.

(ii). The applicant shall cooperate in the trial sincerely without seeking any adjournment.

(iii). The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

8. In case of breach of any of the above conditions, the court concerned shall be at liberty to take appropriate coercive action for appearance of the accused or to cancel the bail granted. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

June 2, 2026

KJ

(Anil Kumar-X,J.)